

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF [MULTICITY HOSPITALITIES LLP]

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Multicity Hospitalities LLP
2.	Date of incorporation of corporate debtor	17.03.2016
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, NCT of Delhi, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAF-9689
5.	Address of the registered office and principal office (if any) of corporate debtor	417/1, Khasra No. 375, Village Gadai Pur, Opposite Gurudwara Govind Sadan, South Delhi, Delhi-110030
6.	Date of closure of Insolvency Resolution Process	October 16, 2025
7.	Liquidation commencement date of corporate debtor	October 16, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mohd Nazim Khan IBBI/IPA-002/IP-N00076/2017-18/10207 AFA Valid up to 31.12.2025
9.	Address and e-mail of the liquidator, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008 Email address: liq.mhllp@gmail.com
11.	Last date for submission of claims	15.11.2025

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principle Bench has ordered the commencement of liquidation of Multicity Hospitalities LLP on October 16, 2025.

The stakeholders of Multicity Hospitalities LLP are hereby called upon to submit their claims with proof on or before November 15, 2025 to the liquidator at the address mentioned against item No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Mohd Nazim Khan, Liquidator
Multicity Hospitalities LLP (Under Liquidation)
IBBI/IPA-002/IP-N00076/2017-18/10207
AFA Valid up to 31.12.2025

Date: 17.10.2025

Place: New Delhi



ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Verval, Gujarat – 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFESI Rules).

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice/ as on Date
1	1. ANUP ALAGH Property Bearing No. 89, Mod No. C-826 Entire First Floor Khasra No. 120 Arjun Nagar Kotla Mubarak Pur South Delhi, 110003. 2. MEENU ALAGH Property Bearing No. 89, Mod No. C-826 Entire First Floor Khasra No. 120 Arjun Nagar Kotla Mubarak Pur South Delhi, 110003. 3. SHAH JI TRADERS Property Bearing No. 89, Mod No. C-826 Entire First Floor Khasra No. 120 Arjun Nagar Kotla Mubarak Pur South Delhi, 110003. 4. SHAH JI TRADERS Ground Floor, C-826 Arjun Nagar Kotla Mubarak Pur South Delhi, 110003. Loan Account No. LNDEL-PNO-0720069083, LNDEL-PNO-0720069085 & LNDEL-PNO-0720069084	08.10.2025	14-10-2025 Old notice dated 13.11.2024 withdrawn. This publication to be treated as Effective notice.	Rs. 35,82,782.32/- (Rupees Thirty Five Lac Eighty Two Thousand Seven Hundred Eighty Two and Thirty Two Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 10.10.2025.
2	DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Entire First Floor Without Terrace/Roof Rights Of Property Bearing No. 89, Mod No. C-826, Area Measuring 100 Sq. Trds. I.E. Covered Area Measuring 70 Sq. Mtrs., Falling In Khasra No. 120, Situated At Arjun Nagar Kotla Mubarak Pur South Delhi, 110003 And Bounded As: East: Street West: Narrow Lane North: Plot No. 90 South: Part Of Plot	01.10.2025	13-10-2025	Rs. 14,26,777/- (Rupees Fourteen Lac Twenty Six Thousand Seven Hundred Seventy Seven Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 07.10.2025
3	1. RANJEET SINGH Plot No. C-5/6, Ground Floor Front Side, Mig, Plot No. C-218, Block C, Khasra No. 429, Sif, Ved Vihar, Hadbast Village Sadullabad, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 2. UPASANA SINGH Plot No. C-5/6, Ground Floor Back Side D.L.F., Ankur Vihar Village Sadullabad, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 3. SREE BAKE BIHARI STICKER Plot No. C-5/6, Ground Floor, Back Side D.L.F., Ankur Vihar Village Sadullabad, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 4. RANJEET SINGH C/O Sree BAKE BIHARI STICKER H.No. 525, Rajdhani Enclave 2 Loni Ram Park Extension, Ghaziabad, Uttar Pradesh, 20102. 5. SREE BAKE BIHARI STICKER H.No. 525, Rajdhani Enclave 2 Loni Ram Park Extension, Ghaziabad, Uttar Pradesh, 20102. 6. RANJEET SINGH S/O Badan Singh H.No.-C-612, Street No. 05, Ankur Enclave, North East Karawal Nagar Delhi 110094. 6. UPASANA SINGH W/O Ranjeet Singh H.No.-C-613, Street No. 05-C Block, Near Durga Mandir, Ankur Enclave, West Karawal Nagar Delhi 110094. Loan Account No. LNDEL0HL-01210081288 & LNDEL0HL-01210081289	08.10.2025	14-10-2025 Old notice dated 14.10.2022 withdrawn. This publication to be treated as Effective notice.	Rs. 10,72,024/- (Rupees Ten Lac Seventy Two Thousand Twenty Four Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 10.10.2025.
4	DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Ground Floor, Back Side Built-On Residential Free Hold Vacant Plot Of Land Bearing No. C-5/6, Land Measuring 168 Sq. Mtr. Situated At D.L.F., Ankur Vihar In The Area Of Village Sadullabad, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, 20102 And Bounded As: East: Others Plot West: Road 09 Mtr. North: Plot No. C-5/5 South: Plot No. C-5/7	03.10.2025	13-10-2025	Rs. 14,50,714/- (Rupees Fourteen Lac Fifty Thousand Seven Hundred Fourteen Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 08.10.2025
5	1. RISHABH JAIN Flat No. Gf-1, Ground Floor Front Side, Mig, Plot No. C-218, Block C, Khasra No. 429, Sif, Ved Vihar, Hadbast Village Sadullabad Pargana Loni Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 2. ARUN KUMAR Flat No. Gf-1, Ground Floor Front Side, Mig, Plot No. C-218, Block C, Khasra No. 429, Sif, Ved Vihar, Hadbast Village Sadullabad Pargana Loni Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 3. JYOTI TRADERS Flat No. Gf-1, Ground Floor Front Side, Mig, Plot No. C-218, Block C, Khasra No. 429, Sif, Ved Vihar, Hadbast Village Sadullabad Pargana Loni Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 4. PUSHPA JAIN Flat No. Gf-1, Ground Floor Front Side, Mig, Plot No. C-218, Block C, Khasra No. 429, Sif, Ved Vihar, Hadbast Village Sadullabad Pargana Loni Tehsil & District Ghaziabad, Uttar Pradesh, 20102. 5. RISHABH JAIN M 109 Gf 3, Loni Dehat, Of Ankur Vihar, Ghaziabad, Uttar Pradesh, 20102. 6. ARUN KUMAR M 109 Gf 3, Loni Dehat, Of Ankur Vihar, Ghaziabad, Uttar Pradesh, 20102. 7. JYOTI TRADERS M 109 Gf 3, Loni Dehat, Of Ankur Vihar, Ghaziabad, Uttar Pradesh, 20102. 8. PUSHPA JAIN M 109 Gf 3, Loni Dehat, Of Ankur Vihar, Ghaziabad, Uttar Pradesh, 20102. 9. RISHABH JAIN C/O Jyoti Traders Trading B-111, Sif Ved Vihar Loni, Ghaziabad, Uttarpradesh, 20102. 10. JYOTI TRADERS B-111, Sif Ved Vihar Loni, Ghaziabad, Uttar Pradesh, 20102. 11. ARUN KUMAR JAIN A-281, Indrapuri, Loni, Dehat, Ghaziabad, Uttar Pradesh, 20102. 12. PUSHPA JAIN A-281, Indrapuri, Loni, Dehat, Ghaziabad, Uttar Pradesh, 20102. Loan Account No. LNDEL0HL-1220079927 & LNDEL0HL-1220079928	01.10.2025	13-10-2025	Rs. 21,67,003.15/- (Rupees Twenty One Lac Sixty Seven Thousand Three and Fifteen Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 07.10.2025.
6	DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Flat No. Gf-1, Ground Floor Front Side, M.Lg, Without Roof Rights, Having Covered Area Measuring 700.00 Sq. Ft. Built On Plot No. C-218, Block C, Khasra No. 429, Sif, Ved Vihar, Hadbast Village Sadullabad Pargana Loni Tehsil & Dist., Ghaziabad, 20102 And Bounded As: East: Road 9 Mtr. Wide West: Plot No. C-228 North: Plot No. C-217 South: Plot No. C-219	01.10.2025	13-10-2025	Rs. 21,67,003.15/- (Rupees Twenty One Lac Sixty Seven Thousand Three and Fifteen Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 07.10.2025.
7	DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of A Shop At First Floor Without Roof Rights, Private Number 11, Constructed On Part Of Property Nagar Nigam Old Number 161 To 172 Thereafter Number 70 Present Number 73, Situated At Khair Nagar, Meerut, Uttar Pradesh, 250002 And Bounded As: East: 12 Feet / Shop Number F-12 West: 12 Feet / Shop Number F-10 North: 9 Feet 9 inch / Common Passage. South: 9 Feet 9 inch / Private Shop Number	01.10.2025	13-10-2025	Rs. 21,67,003.15/- (Rupees Twenty One Lac Sixty Seven Thousand Three and Fifteen Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 07.10.2025.

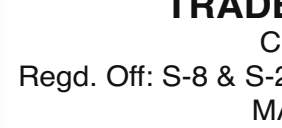
Whereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc., thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 19.10.2025
Place: DELHI

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)



TRADEWELL HOLDINGS LIMITED

CIN: L74110DL1995PLC064237
Regd. Off: S-8 & S-2, DDA SHOPPING COMPLEX, OPP. POCKET-I, MAYUR VIHAR-I, DELHI - 110091
Tel.: 011-22755819
Email Id: info@brandrealty.in, Website: https://www.brandrealty.in

NOTICE TO SHAREHOLDERS

OPENING OF SPECIAL WINDOW FOR RE-LOGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that in terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window has been opened only for re-logging of transfer deeds, which were lodged prior to the deadline of April 1, 2019 and rejected / returned / not attended, due to deficiency in the documents / process or otherwise. The re-loggingment window shall remain open for a period of six months i.e. from July 7, 2025 till January 6, 2026.

Eligible shareholders are requested to contact the Company's Registrar and Transfer Agent (RTA) within the above-mentioned period at the following address:

MUGF Intime India Private Limited
(Formerly known as Link Intime India Private Limited)
Noble Heights, 1st Floor, Plot No. NH-2
C-1 Block, LSC, Near Savitri Market, Janakpuri,
New Delhi - 110058
Ph No. 91-11-41410091
Fax No. 91-11-41410591
E-Mail : swapann@in.mpmfsmugf.com;
sunil.mishra@in.mpmfsmugf.com; rnt.helpdesk@in.mpmfsmugf.com.

Details on the above mentioned circular are available on the company's website. (https://www.brandrealty.in)

For Tradewell Holdings Limited
Sd/-
Uma Kumari
(Company Secretary)

Place: Delhi
Date: 18.10.2025

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF (MULTICITY HOSPITALITIES LLP)

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Multicity Hospitalities LLP
2.	Date of incorporation of corporate debtor	17.03.2016
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, NCT of Delhi, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAF-9689
5.	Address of the registered office and principal office (if any) of corporate debtor	417/1, Khasra No. 375, Village Gadai Pur, Opposite Gurudwara Govind Sadan, South Delhi, Delhi-110030
6.	Date of closure of Insolvency Resolution Process	October 16, 2025
7.	Liquidation commencement date of corporate debtor	October 16, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mohd Nazim Khan IBBI/IPA-002/IP-NO0076/2017-18/10207 AFA Valid up to 31.12.2025
9.	Address and e-mail of the liquidator, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008 Email address: liq.mnkgmail@gmail.com
11.	Last date for submission of claims	15.11.2025

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principle Bench has ordered the commencement of liquidation of Multicity Hospitalities LLP on October 16, 2025.

The stakeholders of Multicity Hospitalities LLP are hereby called upon to submit their claims with proof on or before November 15, 2025 to the liquidator at the address mentioned against item No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Mohd Nazim Khan, Liquidator
Multicity Hospitalities LLP (Under Liquidation)
IBBI/IPA-002/IP-NO0076/2017-18/10207
AFA Valid up to 31.12.2025

Date: 17.10.2025
Place: New Delhi



SEWA GRIH RIN LIMITED

Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of SEWA GRIH RIN LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below in connection with above. Notice is hereby given, once again, to the said Borrower(s) to pay to SEWA GRIH RIN LIMITED, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to SEWAGRIH RIN LIMITED by the said Borrower(s) respectively.

Sr.	Loan Account Number/ Name Of The Borrower(S)/ Guarantor (S)	Demand Notice Date And Amount
1.	Loan Account Number: H1CP000005002644 1. Mrs. Natcho, Husband Mr. Majori 2. Mr. Manoj Kumar, Father Mr. Mahendra Singh 3. Mr. Mahendra Singh, Father Mr. Bhajori Ram	30.09.2025 Rs. 8,93,441.8/- (Rupees Eight Lakh Ninety Three Thousand Four Hundred Forty And Eighty Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Khasra No. 308 Mauza Chamaushahpur Tehsil Kirawali District Agra Uttar Pradesh, Boundary:- East- Land Of Mohar Singh, West- 12 Feet Public Road, North- Other Land, South- Land Of Kamal Singh		
2.	Loan Account Number: H1CP000005004158 1. Mrs. Shabina Khatoun, Husband Mr. Mo. Maqsood 2. Mr. Maqsood Khan, Father Mr. Manssur Khan	30.09.2025 Rs. 26,51,715.07/- (Rupees Twenty Six Lakh Fifty One Thousand Seven Hundred Fifteen And Seven Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Flat No. D-101, 3rd Floor Khasra No. 1203, Barola Noida Sector 49 B Nagar Uttar Pradesh 201301, Boundary:- East- 14 Foot Road, West- House Of Veer Chauhan, North- House Of Adesh Nagar, South- Vacant Plot Of Ram Chauhan		
3.	Loan Account Number: HAR000005016727 1. Mrs. Rekha Gupta, Husband Mr. Lal Koobar Gupta 2. Mr. Vikash Gupta, Father Mr. Lal Koobar	26.09.2025 Rs. 6,08,112.27/- (Rupees Six Lakh Eight Thousand One Hundred Twelve And Twenty Seven Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Dullapur Village Raura Khurd Ward No. 10 (Old) & 09 (New) Tehsil Milak, District Rampur, Uttar Pradesh, Boundary:- East- House Of Chhatrapal, West- House Of Umesh Kaharia, North- Lalit Gangwar, South- 4 Feet Road		
4.	Loan Account Number: HLP1000040873 1. Mrs. Aarti Chauhan, Husband Mr. Mahendra Singh Chauhan, 2. Mr. Mahendra Singh Chauhan, Father Mr. Vijay Singh Chauhan, 3. Mr. Gulshan Chauhan, Father Mr. Mahendra Singh Chauhan 4. Mr. Shiv Kumar Chauhan, Father Mr. Shyam Singh	30.09.2025 Rs. 7,96,482.09/- (Rupees Seven Lakh Ninety Six Thousand Four Hundred Eighty Two And Nine Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Khasra No. 1292/91, Baikunthi Bagh, Near Bhagwati Bagh, Mauja Naraich, Tehsil Etmadpur, District Agra, Uttar Pradesh, Boundary:- East- 20 Feet Wide Road, West- House Of Manju Devi, North- Open Land Of Shri Vijay Singh, South- House Of Pritam Singh		
5.	Loan Account Number: L1CP000005002793 1. Mrs. Shashi, Husband Mr. Vinod Kumar 2. Mr. Vinod Kumar, Father The Late Mr. Natthi Lal 3. Mr. Karan Kumar, Father Mr. Vinod Kumar 4. Mr. Shivam Sharma, Father Mr. Rajjan Sharma	30.09.2025 Rs. 13,52,734.9/- (Rupees Thirteen Lakh Fifty Two Thousand Seven Hundred Thirty Four And Ninety Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Plot No. 31 C Sita Nagar Mauja-Naraich Tehsil Etmadpur & District Agra Uttar Pradesh, Boundary:- East- 20 Feet Road, West- Natthi Lal, Ramveer Possession Legal, North- 14 Feet Road, South- Possession Legal Lakhan		
6.	Loan Account Number: L1CP000005003600 1. Mrs. Sabia Khan, Husband Mr. Shoab Khan 2. Mr. Shoab Khan, Father Mr. Rafiq Khan 3. Mr. Mohammad Zubair, Father Mr. Mohammad Rashid	30.09.2025 Rs. 29,70,907.16/- (Rupees Twenty Nine Lakh Seventy Thousand Nine Hundred Seven And Sixteen Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Field Khasra No. 2845 & 2849 Bake Town Kol-I Near Turkman Gate Pargana & Tehsil Kot District Aligarh Uttar Pradesh 202001, Boundary:- East- House Of Parvez Khan, West- House Of Mumtaz, North- House Of Shafiq, South- Road		
7.	Loan Account Number: L1CP000005011295 1. Mrs. Kausar Khan, Husband Mr. Mohammed Firoz Khan 2. Mr. Mohammed Firoz Khan, Father Mr. Samir Mo Khan 3. Mr. Mohammed Humaid Khan, Father Mr. Mohammed Firoz Khan, 4. Mr. Mirza Shad Baig, Father Mr. Raheesh Baig	26.09.2025 Rs. 8,29,042.51/- (Rupees Eight Lakh Twenty Nine Thousand Forty Two And Fifty One Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): Flat No. 03 2-Storey, Farm Khasra No. 306 Khawat No. 01 Mauja Dohpur Mali Pargana Kot District Aligarh Uttar Pradesh, Boundary:- East- Flat No. 09, West- Vacant Area, North- Common Passage, South- Flat No. 11		
8.	Loan Account Number: LAP100001895 1. Mrs. Puspsha Devi, Husband Mr. Sarju Prasad 2. Mr. Sarju Prasad Yadav, Father Mr. Rashed Shyam Yadav 3. Mrs. Reena, Husband Mr. Deepak	26.09.2025 Rs. 2,71,650.46/- (Rupees Two Lakh Seventy One Thousand Six Hundred Fifty And Forty Six Paise) As On 10.08.2025
Details Of Safe Assets (Immovable Property): House No. 117 Panchsheel Enclave Bhaupura Ghaziabad Uttar Pradesh, Boundary:- East- Plot, West- 12 Feet Road, North- Other Owner's Plot, South- Other Plot		

If the said Borrowers shall fail to make payment to SEWA GRIH RIN LIMITED as aforesaid, SEWA GRIH RIN LIMITED shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the loan from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of SEWA GRIH RIN LIMITED, shall be liable for contravention or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: DELHI, Date: 18.10.2025

Authorized Officer, Sewa Grih Rin Limited



पंजाब नैशनल बैंक

...भरोसे का प्रतीक...

POSSESSION NOTICE

(For Immovable Property)

Circle Office-Plot No. 9, 3rd Floor, IT Park, Sahatradhara Road, Dehradun (Uttarakhand)-248001

Rule 8 (1) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective Borrowers/Guarantors/Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken **Symbolic Possession** of the property/ies described herein below in exercise of powers conferred on him/her under Sub Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each property. The Borrowers /Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The Borrowers/Guarantors/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Branch/Borrower/ Guarantor	Description of Mortgaged Immovable Property	Date of Demand Notice	Amount outstanding as on the date of demand notice
1.	Branch : Haridwar Road, D.dun. Borrower : I. Smt. Mithlesh W/o Late Sh. Ram Singh, R/o- 46/2, Chandeshwar Marg, Mayakund, Rishikesh-249201, Uttarakhand. 2. Sh. Anil Kumar S/o Late Sh. Ram Singh, R/o- 46/2, Chandeshwar Marg, Mayakund, Rishikesh-249201, Uttarakhand.	All the property bearing Property No. 46/2 total land measuring 48.75 Sq. mtr. out of which constructed area 18.58 Sqm. Situated at Mayakund, Chandeshwar Marg, Rishikesh, Distt. Dehradun Uttarakhand. Bounded & Butted as under:- East- Land property of Ashachand SM-40ft 9 inch, West- Land property of Narang Tent House SM-40 ft. 9 inch, North- Land property of Mangal Singh Postman, SM-12 ft. 6 inch, South- Road 16ft wide SM-13 ft. 3 inch.	03.04.2025 Date of Possession 17.10.2025	Rs. 8,14,644.63 +DI and other charges, further interest from 14.08.2024

Date: 18.10.2025
Place: Dehradun
Authorised Officer, Punjab National Bank



ICICI Bank

Branch Office: ICICI Bank Ltd., 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh- 281004

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
[Notice for sale of immovable asset(s)]

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Uday Bansal (Borrower), Shalini Agrawal (Co-Borrower) Lan: LBMAT00005404849	Flat No. 101, First Floor, Khasra No. 100, 97/2 & 97/3, Mauza Koyla, Alipur Bangar, Gangra City, Tehsil & District Mathura, UP. Built up area: 736 Sq Ft And Super Area: 871 Sq Ft	Rs. 28,55,619 As on October 06, 2025.	Rs. 22,00,000/- Rs. 2,20,000/-	November 01, 2025 From 02:00 PM- 03:00 PM	November 13, 2025 From 11:00 AM- 12:00 Noon

The online auction will be conducted on the website (https://disposalhub.com) of our auction agency M/s NexXon Solutions Private Limited. The Mortgagors/Notices are given a last chance to pay the total dues with further interest by November 12, 2025 before 05:00 PM else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh- 281004 on or before November 12, 2025 before 05:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before November 12, 2025 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh- 281004 on or before November 12, 2025 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at Mathura.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9372730494/8584874809.

Please note that Marketing agencies 1. Augco Assets Management Private Limited 2. Matex Net Pvt. Ltd. 3. Fininvest Estate Deal Technologies Pvt Ltd 4. Gimarsoft Pvt Ltd 5. Hecta Prop Tech Pvt Ltd 6. Arca Esmart Pvt Ltd 7. Novel Asset Service Pvt Ltd 8. Netwoker Technologies Solutions Pvt Ltd 9. Valuetrust Capital Services Pvt Ltd, have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date : October 18, 2025
Place: Mathura

Authorized Officer
ICICI Bank Limited



STATE BANK OF INDIA

भारतीय स्टेट बैंक

SECUTOR 7 DWARKA BRANCH, 151 SETH SQUARE BUILDING, NEAR RAMPHAL CHOWK, DWARKA, NEW DELHI -110075

PUBLIC NOTICE FOR AUCTION OF PLEDGED ASSETS BEING GOLD ORNAMENTS

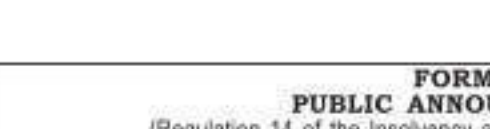
The borrowers, in specific and the public in general are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted by STATE BANK OF INDIA at the below mentioned branch. The below mentioned borrowers have availed the credit facility from STATE BANK OF INDIA against the pledge of gold ornaments ("Gold Loan Facility") in favour of the bank towards the security. The demand notices were issued to the borrowers/guarantors calling up the borrowers/guarantors to pay their outstanding amount towards the gold loan facility availed. As the borrowers/ guarantors have failed to repay the outstanding loan amount, the bank is constrained to invoke the pledge and proposed to conduct an auction sale of pledged gold ornaments more particularly described in schedule of property hereunder on 27.10.2025 at 4:30 PM at the Branch Premises: 151 Seth Square Building, Near Ramphal Chowk, Dwarka, New Delhi -110075 on "As in Where is", "As is What is", "Whatever There is" And "No Recourse Basis".

BORROWER NAME AND ADDRESS	LOAN A/C NO.	AMOUNT OUTSTANDING (IN RS.)	GROSS WEIGHT	NET WEIGHT
Mr Chandrasekhar Rout S/o Narsingha Charan Rout Flat No 59 DDA SFS Flats, Sec 6 Dwarka	43269 941782	RS 1,96,400/- + INTEREST + OTHER CHARGES THEREON	51.76 GMS	51.30 GMS

STATE BANK OF INDIA has the authority to change the auction date without any prior notice. Auction will be held 27.10.2025 at 4:30 PM. For detailed terms and conditions, please contact Authorized Officer, Mr. Vikash Gaurav, Mobile No. 9985889116. Bank reserves its right to call off the auction at any point of time before the process.

PLACE: NEW DELHI, DATE: 18.10.2025

SD/-, AUTHORIZED OFFICER, STATE BANK OF INDIA



HINDUJIA HOUSING FINANCE LIMITED

Registered Office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-Mail : auction@hindujiahousingfinance.com

NOTICE OF SALE THROUGH PRIVATE TREATY

Sale Of Immovable Assets Charged To HHFL Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002 (Sarfesi Act).

The undersigned as Authorized Officer of HHFL has taken over possession of the scheduled property us /13(4) of the SARFESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL, for the realisation of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".
2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application.
5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest.
6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
8. HHFL reserves the right to reject any offer of purchase without assigning any reason.
9. In case of more than one offer, HHFL will accept the highest offer.
10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
12. Sale shall be in accordance with the provisions of SARFESI Act / Rules.

SCHEDULE Description of the Property (Secured Asset) A FLAT AT 3RD FLOOR, BEARING PRIVATE NO. 10, CONSTRUCTED ON PLOT NUMBER 10 & 11, MEASURING 60.20 SQ. METERS, CONSISTING OF KHASRA NO. 1908, SITUATED AT JAGANNATHPUR, HRIDYEY APARTMENT MEERUT 1, East; PARASDEEP APARTMENT 2, West; RASTA 40 FEET WIDE 3, North; STAIRS 4, South; PLOT NO. 9 OF RAMESHWAR DAYAL

Rs. 6,00,000/- (Rupees Six Lakh(s) Only)

Place: Meerut Date: 19.10.2025 Sd/- Authorised Officer- HINDUJIA HOUSING FINANCE LIMITED



HINDUJIA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-Mail : auction@hindujiahousingfinance.com

POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the HINDUJIA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (

